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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

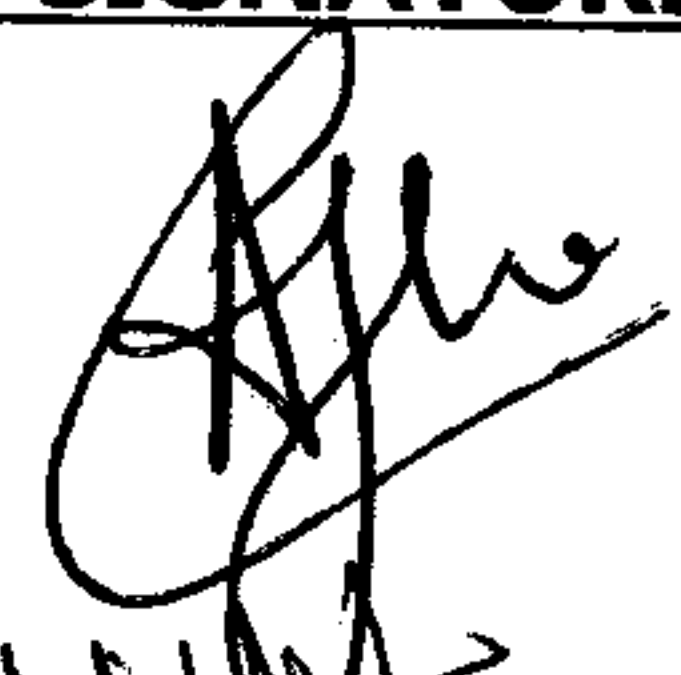
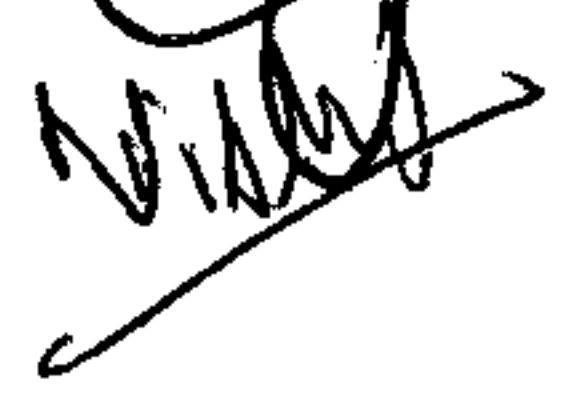
IA 46 of 2018 in C.P. No. 7/241-242-244/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Akhil Kumar Mishra & Anr.
V/s.
R & R Ventures Pvt Ltd & Ors.

Section of the Companies Act: Section 241-242-244 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANMOL JHA	PCS	PETITIONERS	
2.	VISHAL THAWANI	PCS	RESPONDENT 1 to 4	

ORDER

Learned PCS Mr. Anmol Jha present for Applicants. Learned PCS Mr. Vishal Thawani present for Respondents no. 1 to 4 in IA 46/2017.

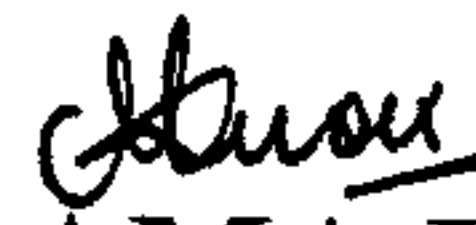
Learned PCS Mr. Vishal Thawani filed Memorandum of Appearance for Respondents no. 1 to 4.

It is represented by learned PCS for Applicant that respondents are going to alienate the immovable properties of the company in which the applicant has got substantial interest.

The CP is listed on 28.02.2018. In view of urgency expressed by applicant.

List the CP 7/2017 on 09.02.2018 instead of 28.02.2018.

Application is disposed of accordingly.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL